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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. OA 1424/89

Dated: 14.8.1989

Shri Balbir Singh ..... Applicant

Vs.

Commissioner of Police ..... Respondents  
Delhi and another

CORAM: HON'BLE MR.P.K.KARTHA, VICE CHAIRMAN  
HON'BLE MR.P.C.JAIN, MEMBER

For the Applicant ..... Shri Shankar Raju,  
Counsel.

For the Respondents ..... None.

Heard the learned counsel for the applicant.  
None for the respondents despite service of notice  
on them. Learned counsel of the applicant has drawn  
our attention to the order issued by the respondents  
on 4.8.1989 whereby the respondents have accepted  
the notice of voluntary retirement under Rule  
48 of the C.C.S(Pension) Rules, 1972, and he has been  
deemed to have retired from service with effect from  
31.7.1989. In view of this, the application has  
become infructuous and is accordingly dismissed.

*(Signature)*  
( P.C.JAIN )  
MEMBER  
14.8.89

*(Signature)*  
( P.K.KARTHA )  
VICE CHAIRMAN  
14.8.89